

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015  
CA No.

CORAM:


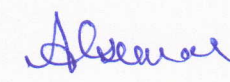
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2016

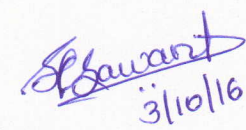
NAME OF THE PARTIES: Mr. Suyash Traders  
V/s.  
M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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10	Far Petitioner { Farhan Dhanash Counsel Amesh Sequeira Counsel Kalpesh Mehta Solicitor Atul Jain Advocate Ashutosh Maneklal Petitioner's Partner Ajay Kumar <del>mehta</del> PCS		          
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Mr. P. SEKSARIA WITH MS VEENA ADVANI  
for Resp No 2  
Veena Advani  
3/10/2016

ms. Swati Sawant   
ilb S.K. Legal ASSO  
Adv. for Resp. No. 3.  
3/10/16.

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MKS

**Order**

**C.A. 135/2016**

**IN**

**C.P. No. 32/58-59,397-398/CLB/MAH/2015**

1. 1. Ld. Counsels representing the Petitioner and the Respondent are present. An adjournment is sought and granted.
2. CP. 32 along-with C.A. 135 shall be heard on 18.11.2016
3. Directions given in the order of CLB dated 16.04.2015 shall remain in operation till next date of hearing
4. Date is duly communicated to both the sides.

Dated: 03.10.2016

**Sd/-**

Shri M.K. Shrawat  
Member (Judicial)